ÐITEM NO.103 COURT NO.9 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 6587 OF 2003

DEEPAK AGRAWAL & ANR. Appellant (s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)

(With office report)

Date: 12/01/2011 This Appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s)
Dr. Rajeev Dhawan, Sr.Adv.
Mr. Pankaj Bhatia, Adv.
Dr. Kailash Chand,Adv.

For Respondent(s)
Mr. P.S. Narasimha, Sr.Adv.
Mr. K. Parmeshwar, Adv.
Mr. K.K. Mohan,Adv.

State of U.P.
Mr. Dinesh Dwivedi, Sr.Adv.
Mr. Ravi Prakash Mehrotra ,Adv.
Mr. Mukesh Verma, Adv.
Mr. Vibhu Tiwari, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Pankaj Bhatia, learned counsel for the appellants commenced arguments at 11.50 a.m. Dr. Rajeev Dhawan, learned senior counsel took over from Mr. Bhatia at 12.10 p.m. and concluded at 2.20 p.m. Thereafter Mr. Ravi P. Mehrotra, learned counsel for the respondent-State of U.P. commenced his arguments. Mr. Dinesh Dwivedi, learned senior counsel took over from Mr. Mehrotra at 2.30 p.m. and concluded at 3.15 p.m. Then Mr. P.S. Narasimha, learned senior counsel commenced his arguments on behalf

of some of the respondents and concluded at 3.25 p.m. Thereafter Mr. Pankaj Bhatia, learned counsel for the appellants made his submission in rejoinder and was on his legs when the Court rose for the day. The matter remained as part-heard.

(Sukhbir Paul Kaur)
Court Master

(Renuka Sadana)
Court Master